

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 30910/2017

WAJID ALI

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.102805/2017-EXEMPTION FROM FILING
O.T. and IA No.102803/2017-EXEMPTION FROM SURRENDERING)

Date : 14-11-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL
[IN CHAMBER]

For Petitioner(s) Mr. Sarvam Ritam Khare, AOR
 Mr. Ratish Kumar, Adv.
 Mr. Rahul Tomar, Adv.

For Respondent(s)
 Mr. K. Paari Vendhan, AOR

UPON hearing the counsel the Court made the following
O R D E R

In this matter the incident is of 1982 i.e. about 35
years back. The petitioner is on bail throughout.

Application for exemption from surrendering is
allowed. There is no need to surrender.

List the matter before the appropriate Court next
week.

(ANITA MALHOTRA)
COURT MASTER

(CHANDER BALA)
COURT MASTER